

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**APPEAL NO. 108 OF 2018 &**  
**IA NO. 329 OF 2018**

**Dated: 18<sup>th</sup> July, 2018**

**Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member**  
**Hon'ble Mr. S. D. Dubey, Technical Member**

**In the matter of:**

**M/s Tanot Wind Power Venture Pvt. Ltd. .... Appellant(s)**

**Versus**

**Rajasthan Electricity Regulatory Commission & Ors. .... Respondent(s)**

Counsel for the Appellant(s) : Mr. S. Venkatesh

Mr. Sandeep Rajpurohit

Mr. Nishtha Kumar

Mr. Vikas Maini

Counsel for the Respondent(s) : Mr. R.K.Mehta  
Ms. Himanshi Andley for R-1

Mr. M.G. Ramachandran

Ms. Poorva Saigal

Ms. Anushree Bardhan

Mr. Shubham Arya

Mr. Pulkit Agrwal for R-2 & 3

**ORDER**

**ORDER**

**IA No.887 of 2018**

**(for condonation of delay in filing reply)**

The learned counsel, Mr. M.G. Ramachandran, appearing for Respondent Nos.2 & 3 submitted that there is a delay of 23 days in filing the reply which has been explained satisfactorily and sufficient cause has been made out in the application. The same may kindly be accepted and delay in filing the reply may kindly be condoned.

Submission made by the learned counsel appearing for the Respondent Nos.2 & 3, as stated above, is placed on record.

In the light of the submission made by the learned counsel appearing for the Respondent Nos.2 & 3 and after perusal of the application explaining the delay in filing the reply, we find it satisfactory as sufficient cause has been made out. The same is accepted and the delay in filing the reply is condoned and the IA is allowed.

**APPEAL NO. 108 OF 2018**

Learned counsel appearing for the Appellant prays for three weeks' time to file rejoinder.

Submission made by learned counsel appearing for the Appellant, as stated above, is placed on record.

Learned counsel appearing for the Appellant is permitted to file the rejoinder on or before 09.08.2018 after serving copy on the other side.

Re-list this matter on **27.08.2018**, as requested by the learned counsel appearing for both the parties.

**(S.D. Dubey)**  
**Technical Member**

**(Justice N. K. Patil)**  
**Judicial Member**

*Bn/pr*